

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Page No. _____

OA/TA/RA/CCP No. 277/91 19

Jai Dec

APPLICANT(S)

COUNSEL

Union of India

VERSUS

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<u>1.2.1991</u> <u>MP 347/91.</u> Petitioner through counsel Shri B.S. Randhawa. Heard the learned counsel for the petitioner. Pleadings are incomplete. Allegations have been made without naming the respondents concerned nor is it stated that the successful candidates were favoured as against the applicant. Proper pleadings may be drawn up and the applicant may file a fresh M.P. This M.P. is rejected. (AMITAV BANERJI) CHAIRMAN 1.2.1991.
	SRD	

OA-277/91.

Jai Dev. 10/11/91

The above OA against Mr. 1125 was registered in the year 1991. Mr. Chairman made order dt 1.2.91 rejecting the tip up of the A.T. Act and thus the OA was not entertained in the Principal Bench.

Hence this OA is no more pending and it may be consigned to record room.

~~DR 1/11/91~~

yes

10/11/91

10/11/91

10/11/91